NOTIFICATION

New Delhi, the 29th March, 2004

S.O. 427(E).—In exercise of the powers conferred by Sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914 (2 of 1914), the Central Government hereby makes the following Order further to amend the Plant Quarantine
(Regulation of Import into India) Order, 2003, namely:

1. (1) This Order may be called the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2004.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In clause 1 of the Plant Quarantine (Regulation of Import into India) Order, 2003, in sub-clause (2), for the figures, letters and words “1st day of April, 2004”, the figures, letters and words “1st day of June, 2004” shall be substituted.

[No. 8-5/2004-PPL]

SMT. ANJALI PRASAD, Jt. Secy.

Note: The Plant Quarantine (Regulation of Import into India) Order, 2003 was published in the Gazette of India vide S.O. 1322(E), dated 18th November, 2003 and subsequently amended vide S.O. 167(E), dated 6th February, 2004.